

THE APPROPRIATION (No. 4) BILL, 1986—Contd.

MR. DEPUTY CHAIRMAN: We continue with the discussion on the Appropriation (No. 4) Bill, 1986. Shri B. Satyanarayan Reddy to continue his speech.

SHRI B. SATYANARAYAN REDDY: (Andhra Pradesh): Mr. Deputy Chairman, Sir, yesterday, I was speaking on this Appropriation Bill. In the present Bill, Appropriation (No. 4) Bill, 1986, an aggregate amount of Rs. 1,318 crores, 40 lakhs and 40,000 has been sought for the services for the financial year 1986-87, in respect of the services specified in column 2 of the Schedule. Sir, if we want our country to be very strong and prosperous and if we want a healthy and happy nation, we must devote our energies and efforts to some of the important things which go to make the country strong.

[The Vice-Chairman (Shri M. P. Kaushik) in the Chair].

In the present Appropriation Bill, the services and the amount allotted for each of the services have been indicated in column 3 and 2 of the Schedule respectively. I would like to draw the attention of the Government to some of them. For agriculture, the amount sought is Rs. 15 crores. For Defence—400 crores. For Rehabilitation—Rs. 1,24,000. Then, for industry—this is very important—only Rs. 70 crores. I am only referring to some of the important things. Then, public works—Rs. 1,42,89,000. Housing and Urban Development—Rs. 2,21,80,000 and Ministry of Water Resources—Rs. 10 lakhs. These are the amounts allocated or sought for and we have to see, out of this amount how much is to be spent on important works. Sir, we have to make this country strong and prosperous. Particularly, we have to work for the betterment of the vast population of the rural areas of our country. Mahatma Gandhi, under whose leadership we fought for the independence of this country, never anticipated them to be Ministers, parliamentarians or legislators. His only aim was to attain independence of the country so that the vast population living in rural areas

could become prosperous and happy, so that there was no poverty in this country. But, Sir, even after 39 years of independence, we have not achieved that goal. Mahatma Gandhi's ideal was to make India strong and prosperous, to establish a new India, a new socialist society where there would be no poverty, where there would be no unemployment, but we have not solved those problems. We have to make efforts to realise that goal.

For that we have to take certain measures. For example, large parts of our country are always affected either by floods or drought. Particularly, in the last three-four years the States of Andhra Pradesh, Rajasthan, Orissa and a part of Maharashtra have been suffering from drought. These States have been requesting the Central Government to provide sufficient funds to undertake drought relief works, but the amount given to them by the Centre is very meagre. For the last six years Andhra Pradesh has been reeling under acute and unprecedented drought. The situation has assumed alarming proportion. Many districts in the State, especially the whole of Rayalaseema and many districts of Telangana and some coastal districts are suffering from drought for the last four consecutive years. The State Government has asked for providing an amount of over Rs. 300 crores for relief works, but the amount provided by the Centre is hardly Rs. 40 crores. In order to improve the situation we have suggested to the Central Government that irrigation projects should be taken up in Andhra Pradesh and in other parts of the country immediately. We are not asking the Centre to give us money, we are only asking the Centre to clear the projects. We have asked for clearance of the Telugu-Ganga project which is very important. If this project is cleared, it will provide not only drinking water to a vast majority of people in Madras City but also help in irrigating the whole of Rayalaseema region which is a chronic drought-affected area. Likewise, I want the clearance of Vamsadhara Stage II, Polavaram project, Yeluru project, Singur project, Jurala project, Sree Ram Sagar project Stage II, Pulichintola project and then Srisailem left bank canal.

[Shri B. Satyanarayan Reddy]

These are certain important projects that are pending for clearance by the Central Government. Similarly there may be a number of such projects pending with Centre for clearance relating to other States. Yes, there may be some from Karnataka, from Maharashtra also. I would like the Central Government to take early decisions to clear all these projects so that our country should become prosperous. If a part of the country becomes prosperous the whole of the country becomes prosperous. If these projects are cleared and as a result if a part of the country is benefited, naturally the whole country gets the benefit. Under the present drought situation, these projects which are very essential to our population should be cleared and there should not be any hindrance.

Likewise the construction of roads, the national highways are also important. Government must take early step to see that rural India is reconstructed. We have requested the Central Government.... (Time bell rings). Sir, I will take only two or three minutes more and finish. There are certain roads which have to be undertaken. We have also submitted a memorandum to the Government of India regarding inclusion of some of the roads in Andhra Pradesh in the Central National Highways system. I will only mention a few of them. The existing length of the National Highways in Andhra Pradesh is only 2353 kilometres, which is very much less according to the formula that the length of the National Highways in any State should be area of the State divided by 50. According to this formula, Andhra Pradesh should have 3,188 km of National Highways. This is very important. For the last 10 to 15 years, no important works—either of repairs or of new roads—have been undertaken by the centre in the State of Andhra Pradesh. So I would like the Central Government to spend sufficient money, to allot sufficient money for repairs and laying a new roads. Similarly the State Government has suggested 10 highways to be brought into the National Highways System. We want the Central

Government at least to take up four or five of them immediately.

Thirdly, Andhra Pradesh has requested for allotment of at least 5.6 crores per year for ordinary repairs of the double-lane National Highways at the usual rate of Rs. 12000 per kilometre. The State is now getting only Rs. 1.2 crores per year, which is very insufficient. So the Government must allot sufficient funds for these things.

Fourthly, Andhra Pradesh Government has proposed the construction of a coastal road connecting Toda near Tamilnadu border with Ichchapuram near Orissa border at a cost of Rs. 34 crores covering a distance of 1000 kilometres. This is also a very important work, but no sufficient amount has been allotted so far for this.

Apart from this, I would like to draw the attention of the Government that all those backward areas throughout the country—whether in Andhra Pradesh or in any other State—should be developed. For this purpose, wherever necessary, these areas should be declared as backward areas and industries should be set up there. In our State, there are certain districts which are very backward—like the district from which I come—Mehboob Nagar in Telengana. There are certain districts in Rayalaseema and in coastal areas of Andhra Pradesh like Srikakulam etc. Such districts should be developed. For this the Central Government must allot sufficient money and set up some industries so that these areas can be developed. So far as the Mahboobnagar district is concerned, there are no irrigation facilities. If we set up industries and take up development work, we can develop these areas. Employment opportunities can be created if the industries are set up in the district.

I would like to draw the attention of the Government . . .

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take your seat.

SHRI B. SATYANARAYAN REDDY: One second. I am concluding.

Another important thing is that in order to make our country strong, prosperous, our nation, a healthy nation, the immediate attention should be paid on the following things: agriculture, irrigation, energy, rural development, provision for pure drinking water, developments of science and technology public works, housing and urban development are some of the important subjects.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) : Please sit down.

SHRI B. SATYANARAYAN REDDY: Even after 39 years of our independence, we could not provide even pure drinking water facility to the people. I would like that the Government must take immediate steps to provide pure drinking water facilities to the poor people living in the villages.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) : Mr. Jagesh Desai.

SHRI B. SATYANARAYAN REDDY: No use of your debates and all these things because you don't want to listen.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) : Please take your seat.

SHRI JAGESH DESAI (Maharashtra): Sir, I rise to support the Appropriation (No. 4) Bill, 1986. Sir, While supporting this Bill, I would like to place before this august House some of my views not only on economic policy, but on taxation policy also.

Our Finance Minister has assured this House that he is going to come with a paper on direct taxes in the current session. Sir, I welcome the announcement of the Finance Minister and probably in this session that paper will be before us.

Sir, time and again while taking part in the discussion on the Budget and the Appropriation Bill, I have made it very clear that you cannot simplify taxation laws except by curbing the tendency of dividing the income and paying at a lesser rate than what you ought to have paid. Sir,

the taxation system should be such that it is simple. Simple means that the provisions in the Act and what is narrated in the explanation and in the rules should be such that it can be interpreted in only one manner and there can be no two views on that. And that is what, I feel is simplicity in the taxation laws. I am sure that when the new Bill come before this House, due care will be taken. Even if a section is lengthy, I do not mind. But the meaning should be clear, and there should not be any other kind of interpretation. If that is done, most of the cases which are being decided after a long time, could be decided at an earlier date.

Sir, secondly, I have also said that we have to take action to plug the loopholes in this Act. That is, those who want to take advantage by shielding their income, should not be able to do so. I am sure, when the Finance Minister will come with his, what you call, major policy statement, this will be kept in mind so that the Government must get the revenue which it ought to be given and at the same time small assessee should not have pinpricks and should not be put to more stress and strain. I think that should be the motto and principle of the new taxes and policies. They should reflect the socio-economic views of the Government. I am sure that in the proposals these things will be kept in view.

Sir, we have often heard the Prime Minister and the Finance Minister saying that at present ours is a high cost economy but we have to bring about a low-cost economy so that the crores of people living below the poverty line are enabled to get their items of daily necessities at cheaper rates. That is why I say that we should avoid unnecessary expenses.

I am thankful to hon. Member, Shri Jha, that in his Administrative Reforms Report he has pointed out that the items which are to be included in the Budget must first be scrutinised before they are actually included in the Budget so that the time taken for going into their details is avoided and the whole provision in the

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Budget is spent in the same year. Generally what happens is that at the fag end of the year departments send proposals, tenders are invited and at the last moment they are accepted and unnecessary expenditure is incurred.

I would like to place this question before the House whether it is necessary to have six or seven financial institutions to cater to the needs of the industry. If the banks were not nationalised, I could understand the utility of the IDBI or the Industrial Finance Corporation. They were created before the banks were nationalised. The question is whether they are required in the present conditions. I demand a commission should be appointed to review the working of these institutions and to see whether there is an over-apping in the functioning of these institutions. And if it is so, what action should be taken to reduce this number so that the unnecessary expenses are avoided.

I would like to give some figures here. The Industrial Finance Corporation has given loans to the extent of Rs. 316 crores in the year 1985. The Industrial Credit and Investment Corporation has given loans amounting to Rs. 306 crores. The IDBI has given loan worth Rs. 1,881 and the Industrial Reconstruction Bank has given loans amounting Rs. 41 crore only. The total comes to Rs. 2,543 crores. These are not advances alone. They include guarantee money also. So, I do not know actually how much loan is given and how much is given by way of guarantee. I feel that the amount given by these institution may not be more than Rs. 2,000 or Rs. 1,500 crores. On the other hand our nationalised banks have given loans amounting to Rs. 43,990 crores in one year as advance. So, the question is whether we require these institutions to cater to the needs of the industries or whether their needs can be met by the nationalised banks. As I told you earlier if banks were not nationalised, it was necessary to have these institutions, because at that time the commercial banks might not be coming forward. But now as the banks have been nationalised, I feel that instead of

having these institutions to cater to the needs of the industries, the nationalised banks should alone do the job. Of course the Industrial Reconstruction Bank can be kept so that the units which are sick can be taken care of by them. Secondly, there are 92,015 small scale units which are sick.

SHRI KALPNATH RAI (Uttar Pradesh): Why they have become sick?

SHRI JAGESH DESAI: I will not go into the details.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please don't interrupt.

SHRI JAGESH DESAI: Sir, there are 544 big industries which are sick. The total amount locked up in the sick industries is Rs. 3,600 crores, out of which Rs. 2,339 crores is in big industries. In the case of small-scale industries Rs. 897 crores is locked up in 92015 industries.

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): These figures pertain to which year?

SHRI JAGESH DESAI: I am quoting the figures given in 1985. After that I do not have. Out of 544 big sick industries, only 352 are viable. Some of the banks are providing financial help to revive 270 big sick industries. They are also providing technical and other help. This comes to more than 75 per cent. Sir, viable units are there in the small-scale sector also, according to reports, their number is 6,242. But only 2,228 viable units are nursed. The Government is extending financial aid to the big industries, whereas small-scale industries are not getting the same kind of help. The Small Scale industries that are being nursed by the banks are only one-third, whereas in big industries it is 75 per cent. This anomaly should be removed. We have to ensure that before we extend loan to big sick industries, the same facility should be given to small scale industries which are sick. Then only these industries can be revived simultaneously.

As regards rising prices, I would not like to go into the details. However, I would like to say a few words on pulses and edible oils. The Government has given

in the last budget many incentives to the farmers for cultivation of pulses and oilseeds. But I feel it is quite inadequate. Today the price of groundnut oil has gone up to Rs. 25 per kg. Just before two months it was Rs. 16 per kg. Still there are three months for this problem to be solved. We have to give a big boost to the farmers for the production of pulses and oilseeds. I am sorry to say that pulses production in the last ten years is rather stagnant. The production in 1976 was much more than what it is today. Similar is the case with oilseeds too. The production of oilseeds in the last 7 or 8 years is merely 20 per cent. This is an area where Government has to pay more attention by giving more subsidy to the farmers for per acre of cultivation. They can be given fertilisers at concessional rates.

A provision has been made in this Appropriation Bill for creation of Narcotics Control Bureau. I am happy that a sum of Rs. 11.32 crores has been allocated for this purpose. I am sure with the establishment of this Bureau drug trafficking can be checked and rigorous punishment should be imposed. We can expect that in the near future the drug trafficking can be eliminated.

Sir, I am happy to note that a sum of Rs. 60.12 crores has been allocated for importing of coins. I feel we should stop importing of coins. We may set up more mints to meet our coin requirements. In the meantime, I would request the Minister to make available these coins in plenty so that small vendors and hawkers may not face coins shortage. Sir, regarding the Helicopter Corporation of India, Rs. 53.49 crores have been allocated. Here again, I differ with the Government. Sir, I would like to know whether the Government requires another Corporation for this purpose when HAL is there? Can't it work as a branch of HAL? Why do you want to create so many Corporations? It is my opinion that again that will be more expensive and will affect the prices and that is why. I am of the firm opinion that we have to have a second look into this matter and see whether we should float this kind of

Corporation when the existing Corporation can take up this kind of work. Sir, I am very happy that Rs. 70 crores have been provided as subsidy to new industries in selected backward areas. I am very happy about that. This is the policy of our party and also of our Govt. that we want to have industries in the selected backward areas. But we have to see that this money which is given by way of subsidy should reach the needy people in time and they must have the full benefits. We have to ensure that before this amount reaches the needy people, it is not eaten away by any other person. We have to make ourselves very sure that the total subsidy which is to be given to such industries should be available to them and should be passed on to them in full and in time.

Sir, I am very happy that now the Government has taken care of their employees. It was difficult for the officers to find accommodation in the city of Bombay and a large number of them had to stay somewhere in Virar and Bascin. I am happy that the Government has taken decision that as far as possible, they will provide accommodation to their staff in the places nearer to their place of employment and second, they will have offices of the department located there. This was necessary and I think that this programme will be taken up in a big way so that after sometime, all the officers will get their accommodation.

Sir, as regards Maharashtra, I would like to submit that Maharashtra contributes to the economy of this country, to the financial prosperity of this country but Sir, I feel that Maharashtra has been neglected. Sir, Bombay city is totally neglected. You cannot travel in suburban railways. 90 lakhs people are staying in Bombay and out of them, at least 40 to 50 lakhs people have to go for their work and have to travel by train and who are they? They are the employees in the factories, teachers, students and small shopkeepers and Sir, they have to go daily for earning their livelihood. I had suggested that instead of 9 carriages, there should be 12 carriages. I understand that they cannot increase the frequencies. For that purpose, whatever infrastructure

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is to be changed, i.e., lengthening of the platforms, signalling to be changed, this should be done at the earliest so that one-third more passengers can go in these trains. This, to some extent, will cater to the needs of people of Bombay and will give some kind of relief to them.

Then, Sir, Maharashtra Government has given amenities in the hutments of their own land and similarly, Municipal Corporation has given but in central land till today, they are not given no objection certificates except in two-three cases. There are 5 lakhs people staying there and there are 43,000 hutments in the Central Government land but they are not given any amenities. Sir, I request through you, that what we require is no objection certificates from Railways, from Defence, from Post and Telegraph and from other departments so that these people should also be treated not as third class citizens but as good as others. Since this has not been done in the Central Government land, this has resulted in a heart-burning among the slum dwellers in the city of Bombay. I am sure, this will be taken care of. Similarly, Maharashtra is the only State which has monopoly over cotton. This is the scheme by which farmers are getting due prices. But that scheme is extended every one year or two years. What we want is that this scheme should be made permanent. The Reserve Bank of India and the Finance Department should agree that this scheme is for the benefit of the farmers. They get good prices; they get bonus. But because we do not get enough finance, we are not able to pay the cultivators at the time we take cotton from them. In this scheme the social objective is there. I would say that this is real socialism. I am sure this Government will help such causes by which the farmers can be benefited. With these words, I support this Bill.

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman, Sir, the primary duty of the Finance Ministry is to control all expenditure of all the Ministries. The urge for achieving economy in the Ministries has been a cry in the wilderness. Under the present

conditions, I am aware, it is not possible to achieve any economy because of the rising inflation and rising prices. Any way I do not want to dilate on this aspect of the matter.

The Government is considering the Pay Commission's recommendations for the Central Government employees and it is to take a decision shortly. My appeal to the hon. Minister is that before taking a decision, the impact of their decision on the economy of the States may also be taken into account because the State Government employees are also agitating for uniform pay scales. Then the five-day week, introduced of course with the best of intentions, is not working satisfactorily. After the introduction of this system in the Central Government, the Karnataka Government also introduced five-day week and our experience is that it is not working properly. The State Government is just now reconsidering whether to switch over to the earlier system of six day week. I appeal to the Union Government to reconsider this in the larger interest of Government work as well as the people at large.

Then I come to certain aspects of Karnataka. The people of Karnataka are supposed to be very mild. Generally they do not shout either in this House or in the other House or outside. You hear of very little agitation from that part of the State. But may I tell you about the injustice done to Karnataka regarding irrigation? Take for instance the percentage of irrigation in Karnataka. It is only 14 per cent as against the all-India average of 28 per cent. And if I may give instances, in Andhra Pradesh, it is 32 per cent, in Tamil Nadu 42 per cent, in U.P. 49 per cent, in Haryana 65.3 per cent, in Punjab 84.3 per cent. In Karnataka, the irrigation is only 14 per cent though Karnataka or the erstwhile Mysore State was one of the pioneer regions of hydro-electricity and also irrigation. Now, irrigation projects which were proposed by the State Government have not yet been cleared by the Central Government. Unfortunately, the Cauvery water issue has been made much of by our Tamil Nadu friends in this House as well as outside. They are harping on the 1924 agreement in the Cauvery water dispute.

After 1924 up to 1972, there has been progress in irrigation in Tamil Nadu. Formerly it was only 14 lakh acres. Now it is 28 to 30 lakh acres. In Karnataka formerly it was 3 lakh acres and now it is 6 lakh acres.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM (Tamil Nadu): This is wrong information. (*Interruptions*)

SHRI K. G. MAHESWARAPPA: The figures are starting at them. They are not prepared to come to an equitable settlement on equitable grounds. (*Interruption by Shri Aladi Aruna alias V. Arunachalam*) You are refusing to come to a settlement. You are harping on the constitution of a tribunal. You are opposing even small projects. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please don't interrupt.

SHRI K. G. MAHESWARAPPA: I am giving figures. More than 40 per cent of the basin area lies in drought-prone area. (*Interruption*). Cauvery is a sacred river to both Karnataka as well as Tamil Nadu. Tamil Nadu has got 13 lakhs of irrigated area while all the drought-prone area is in Karnataka. From 1924 to 1972 in Karnataka the irrigated area increased from 3 lakhs to only 6 lakhs. That is the irrigation progress because of the obstacles created by Tamil Nadu. Tamil Nadu Government has to clear our projects. Have you ever heard of such a thing? It is the Central Government which should clear our projects, not Tamil Nadu. (*Interruption*). What was that agreement? I tear out that agreement. . . . (*Interruptions by Shri Aladi Aruna alias, Arunachalam and Shri T. R. Babu*).

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No interruptions, please. Nothing of what they say will go on record. The Member concerned alone has the right to speak and nothing else will go on record.

SHRI K. G. MAHESWARAPPA: Forty per cent of the basin area is drought-prone area in Karnataka. Hemavathi,

Kapina, Kalindi, are small projects. They are opposing even these small projects. The Central Government has not cleared these projects. You are not able to utilise those waters. After all, we are so liberal. Thirty lakh acres come under Cauvery. They are irrigated by Tamil Nadu as our sister-State. Even then they are not prepared to sit round a table and settle. (*Interruption*). They are banking and harping on an agreement said to have been entered into in 1924 between Madras Presidency ruled by the Britishers and the erstwhile small Mysore State, not even Karnataka. Tamil Nadu or Madras Presidency then was not the Present Tamil Nadu. It consisted of Andhra also. It was a much bigger State. And Mysore was a very small State. It was not as big as present Karnataka. And now they are harping on an agreement entered into such unequal partners in 1924 and they are not prepared to settle the matter. Our Chief Minister has spent a lot of time and appealed to them for days and days. Therefore, once again my appeal to the Central Government is until a national water policy is evolved, no question of appointment of a tribunal should be entertained. . . . (*Interruption*) (*Time bell rings*). Sir, because of the interruptions I have been able to make only one point. I have got two other points to make.

Then I come to Krishna. I do not want to refer to the Krishna waters dispute now. (*Interruptions*).

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Sir, I must be permitted to say something on this because I do not have any other opportunity.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No, please.

SHRI K. G. MAHESWARAPPA: Even in the case of the Krishna Tribunal Award, Karnataka has been done injustice. Fifty per cent of the basin area in Karnataka. Mr. Reddy wants the Srisailem and other projects to be cleared outside the scope of the Bachawat Tribunal Award. I do not want to deal with that

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now. There also there is a dispute now. Therefore, I am appealing to the Government to see that equitable distribution is made to all the States. I do not say that Karnataka alone should be treated like that. Equitable distribution to all the river basin areas is the major question which has to be decided now. Otherwise, do you want that the Karnataka people should start an agitation like the people in Punjab or in some other State? Are you instigating Karnataka to become a parochial State? Sir, these are all matters which the Central Government should take into consideration. (*Time bell rings*).

Lastly, Sir, with regard to the power projects, I would like to say that there are a number of power projects. (*Time bell rings*). The Central Government has not made any investment during the last ten years. We have got many projects.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): That is enough. Yes, Mr. Vishvjit Prithvijit Singh now.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Appropriation Bill.

Sir, unlike the Lok Sabha, which can discuss individual Department in depth every year, we do not really get a chance to discuss many individual Departments. Therefore, I always take the opportunity of the Appropriation Bill to talk about certain particular Departments. At the present juncture, I would like to talk about the Department of Culture of the Government of India.

Sir, we do have a cultural policy which is enshrined in our Constitution. In our Constitution, article 49 makes it an obligation both on Parliament and the State Legislatures to protect every monument or place or object of artistic or historic interest.

श्री राम अश्वेश सिंह (मिडार) :
उत्तर प्रदेश के लोग हिन्दी में बोलते हैं।

श्री विश्वजित पृथ्वीजित सिंह : मैं हिन्दी में जब बोलूंगा तो हिन्दी में बोलूंगा। ऐसी बात नहीं है, मैं हिन्दी में बोल सकता हूँ। पर मैं आज अंग्रेजी में तैयारी कर के आया हूँ इस लिये मैं अंग्रेजी में बोलूंगा।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No interruptions, please. Mr. Singh, you please address the Chair. There should not be any dialogue. Now, Mr. Singh, you continue with your speech.

श्री राम अश्वेश सिंह : यह आप के खिलाफ हो जाता है।

श्री विश्वजित पृथ्वीजित सिंह : मेरे खिलाफ कोई चीज नहीं जाती हुआ। आप वहाँ बैठे हैं, आप के खिलाफ जाती होगी।

Sir, as I said earlier, article 49 of the Constitution puts an obligation both on Parliament and the State Legislatures to protect every monument or place or object or artifact or artistic or historic interest from spoliation, disfigurement, destruction, removal, disposal or export, as the case may be. Then, Sir, article 5(a) imposes a duty on every citizen of India to value and preserve the rich heritage of our composite culture. Now, there are two Acts. One is the Ancient and Historical Monuments Acts under which all the ancient monuments and artifacts are protected and there are different State Acts enacted for the same purpose. Then there is the Antiquities and Art Treasures Act of 1972 which protects certain categories of movable properties which are also of historic importance. Sir, in the 'fifties, the founding fathers of our Constitution set forth a cultural policy and that cultural policy visualised the setting up of the Department of Culture at the apex and below that there were three major institutions. One is the Archaeological Survey of India for the orderly preservation and conservation of the monuments; the other is the National Museum for the preservation of the movable properties of culture; and the third is the

National Archives of India for documents, deeds, papers, books, etc. Below that, Sir, for the dissemination of this culture and for the purpose of fostering our culture, three institutions have been created. One is the Sangeet Natak Akademi; the second is the Lalit Kala Akademi; and the third is the Sahitya Akademi. Then, Sir, to disseminate information about culture, the Ministry of Information and Broadcasting and the Directorate of Advertising and Visual Publicity were set up. All these institutions are there and they are functioning. But what is the problem? The States were asked to set up similar institutions in the States to follow the central pattern. They have set up their own academies, their own departments and those are also functioning. The manpower is there. The infra-structure is there. But there are various kinds of problems. The first is the salary and wage structure. It has got let far behind. The second is the employment ratio and what exact task a particular individual is doing. The third is the budgetary constraints which have now become unsurmountable. I would like to deal with these institutions. I am going to deal with only three apex institutions, namely, the Archaeological Survey of India, the National Museum and the National Archives.

Out of the total budget of the Archaeological Survey of India, 86 per cent of the budget is spent on salaries and wages. What kind of preservation can they do if 86 per cent of the budget is spent on salaries and wages? The most important thing and task is the protection of safeguarding all these monuments. For that you require security staff and a list of all sites is required. At least, we should know what we have in this country. No list has been prepared so far. I had asked a question when I first became a Member of Parliament in 1982 whether they had made a list of all the archaeological sites. I was replied in the negative and told that the list is under preparation. It is still under preparation four years later. The proposed national heritage sites in this country are 250,000. There are two schedules. In

the central schedule, there are 3521 sites and monuments which we have declared protected. There are 2756 sites to be protected by the State Government. Out of 3521 sites which have already been declared protected, we have been able to provide watch and ward staff or chowkidars for only 1600. The monuments are lying unguarded and lot of thefts are taking place. Sir, very important sites have been left out. For example, in the six North-Eastern States, there is not even one site which is at present protected. They have been declared protected. But no watch and ward staff is there. Just to give you an example, in Manipur, there is Govinati Temple at Imphal. There is also the 12th century temple of forest gods at Tanging belonging to the Nanag kings. It has a collection of garments of the kings from 12th century. Then, in Tripura, there is the 16th century temples of Udaipur, the temple of Mangal Chandi at Amarpur. In Meghalaya,

there is the Denggakosi complex of temples and palaces in Garo District. All these are lying unprotected.

Sir, the policy requires at least three basic things. One is the listing of monuments, to determine the areas of priority and to provide incentives to the public to do something about it. As far as incentives are concerned, one of the major things was the abolition of Estate Duty. We are very lucky that because of the efforts of Shri L. K. Jha who is sitting here, it could be done. He had written to the Government when he was in Government and he made sure that the Estate Duty is abolished. We are thankful to him and that is a step in the right direction. Secondly, the scales are too low for watchmen and people are not coming forward for employment. I would suggest that we must employ ex-servicemen as watchmen. There is a huge fund of ex-servicemen all over the country. They are to be employed as watchmen or as security staff. There is no set policy. Master craftsmen are given award by the Development Commissioner of Handicrafts. Master craftsmen have been identified in the various areas, in the area of woodwork or marble or

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stone. When we have to preserve these monuments, when we have to reconstruct these monuments at that stage, these

master craftsmen are not used.

5 p.m. Nobody bother about them.

The ASI had to use these master craftsmen. One of the most horrendous things has happened in the Taj Mahal. As you went, on the right side a large white marble slab has been replaced. Instead of white marble, it is grey marble. Instead of a pretty flower being made on it, a very poor quality flower has been made because a master craftsman has not been used. The craftsmen employed by the ASI are treated as Class III employees. Under the Schedule of the Government, they are treated as Class III employees. No conservation and restoration can take place but only a poor type of reconstruction can take place. This is what you are going to have.

Sir, we are members of the UNESCO. There is something called a World Heritage Committee. It identifies monuments and areas all over the world and then provides international funding for their preservation. And if huge funds come in some kind of proper work can be done. India has got six sites. Earlier it had four. Now two more have been added. We have six sites which we have specifically asked the UNESCO and the World Heritage Committee, and they have accepted these six sites. They are; the Taj Mahal, Ajanta and Ellora, the Agra Fort, Konarak, and Mahabalipuram. These are the sites which have been identified. I would like to give a little contract. Shri Lankan, Sir, has had identified by the World Heritage Committee the sacred city of Anooradha Puram, the ancient city of Polonnaruwa, the ancient city of Sigiriya. They have been brave enough to ask for the preservation of entire regions, a whole series of monuments. We have followed a wrong policy by asking for the preservation of individual monuments. We could have asked for the preservation of the city of Agra, the city of Varanasi, the city of Hampi, the city

of Tanjore, the city of Ajmer, and the city of Jaisalmer. But we have not done so. We have asked for individual monuments. I would still urge upon the Government to ask for the preservation of these cities so that we can get proper funding and we can get something done. We have to strengthen the ASI because if we do not strengthen the ASI, all our monuments, many of them lying unprotected, will disappear.

Sir, I would like to quote here from Heinrich Zimmer. This is an old book. It is not new. This is just to show that the things are exactly the same now as they used to be many years ago. This is the "Art of Indian Asia" by Heinrich Zimmer. This is the second edition. The first edition was published in 1955. And what does it say? It says:

"The caves of Ajanta still preserve an astounding series of frescoes and, since in ancient Hindu literature one reads much of painting and painted walls, it is certain that this bold, simple and superb style derives from a long and masterly tradition. However, we possess scarcely any further visible evidence. These priceless remains from the sixth and seventh centuries A.D. are practically all that we know of an Indian craft which—as can be deduced from other indications—was one of the dominant sources of the Buddhist art of the entire Far East.

No review of Indian art would be complete if the branches of the tradition that opened southward to Ceylon and Indonesia and northward into Nepal, Tibet and Chinese Turkistan were omitted; for, as we have seen, the monuments of the Indian mainland are largely ruins. The more we find and reconstruct, interpret and understand, the more do we realise how much has been lost."

Sir, we have to stop this loss.

To go on, Sir, to the National Museum, the National Museum is the apex. There are 386 museums in the country. There are three Central Museums. They are the

National Museum, Delhi, the Indian Museum, Calcutta, and the Salar Jung Museum, Hyderabad. And the rest are either of the State Governments or trusts or private. And out of these 386 museums, how many have got laboratories? Only seven have laboratories. Apart from these seven, the Centre has the National Library for the Conservation of the Cultural Properties of India at Lucknow. That is only one laboratory that is under the Central Government. Apart from that there is the National Museum at Delhi with a staff of 28, the Indian Museum Calcutta with a staff of 8, the Salarjung Museum Hyderabad with a staff of 10, the State Museum Hyderabad with a staff of 2, the Patna Museum with a staff of 4, the Bharat Kala Bhavan Varanasi with a staff of 1, the Mathura Museum with a staff of 1, the Baroda Museum with a staff of 3, the State Museum Madras with a staff of 4, the Shrinagar Museum with a staff of 4, and the Victoria Memorial Hall, Calcutta with a staff of 10. You will thus see that a total of 75 individuals are working towards preservation in laboratories, only 75.

I would like to quote once again from an article. It is a recent article in the 'Times of India' of Sunday the 10th August. It is talking about Endangered Heritage of India. It says, "Even as the 400 odd museums in the country are in a state of neglect, India is being robbed of its works of art by flourishing vandals. Art objects mostly metallic from the several thousand temples in Tamil Nadu, Andhra Pradesh, Karnataka, Kerala etc. find their way into the hands of vandals through local artisans. These artisans make a replica of the original and then the latter is smuggled out. This nefarious trade, experts say, has been flourishing because of the dearth of trained restorers in different areas such as bronze, stone, clay, wood, textile, leather, paper, ivory, etc. ... In the field of restoration of oil paintings, the situation is even worse. Then it goes on to say. "The report says that in fact, there is a dearth of conservation ethos and the whole country does not give the kind of importance conservation deserves. In majority of cases, even minimum funds are not provided for

acquiring chemicals and tools... In order to improve the functioning of the various museums and check trade of valuable treasures of art, the committee has recommended that every important museum should have conservation laboratory. In fact, it should be made compulsory that these museums incorporate laboratory as their basic component. In order to achieve this, it has been recommended that the authorities concerned should provide liberal grants to the various museum."

Sir, one of the first principle of a museum is accession. There should be a list of accession, a photograph of the object along with the description. This is very essential to prevent any thefts. None of our museums apart from two have got any proper records. Only two have got proper records, the Bharat Kala Bhavan Varanasi and the Calico Museum of Textiles in Ahmedabad. No other museum has got any idea of what they have got. They do not even have a proper list.

The Aurel Stein collection of Central Asian Art Paintings are kept in barracks at the Archaeological Survey of India. Water is seeping and destroying the objects. The national museum does not have the least idea of what it contains. There is no list of these objects and these objects are suffering because of seepage of water from the ground and leaking roofs because of no kind of preservation. The Buddhist Treasures of 2nd century at Nagarjunakonda Museum are going to be destroyed. Various newspapers have published articles on these things. I do not want to go into the details. All these things are being destroyed because of lack of facilities.

No proper educational courses are available in Indian universities for museum management. Only Baroda University has got a course. That is the only university here. Our museums have got such a huge fund of objects but very few are on display. Our museums are actually in the ancient tradition of bhandars which are the store-houses of art and culture. But we have no list of these objects and no

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description of these objects. Even a proper accession policy is lacking.

Now, Sir, I will come to the National Archives. The main laboratory is the national laboratory at Alipore in Calcutta. This is covered by the Copyright Act. Every single object in India has to go through the National Archives and the Asiatic Society of Bombay, Calcutta for preservation of records. In Calcutta, we have the example of the hon. Minister, Shrimati Sushila Rohatgi. She recently visited Calcutta and saw the objects, the whole of manuscripts being removed, and she asked why was that happening and they said that they cannot keep track of all these objects. They don't know what they have. And the hon. Minister ordered that this be closed and an inventory be made and only after that, it should be opened to public and for research scholars. That is the state of what is happening to our libraries.

The National Library in Calcutta had asked for a grant of Rs. 13 crores from the Government this year, and the Government has granted only Rs. 1 crore. This is about the English libraries. Now, let us take vernacular libraries. Since my friend there was talking about the vernacular libraries, I may also say something about it. Sir, there is such a store-house of knowledge in these libraries. Sir, Kapiḷa Vatsyayan, who used to be the Secretary of the Department of Culture, headed a committee which estimated that there are 30 crore manuscripts in the country which are lying unpreserved, uncatalogued and unlisted and nobody has gone into that aspect. There are four major libraries: Khuda Baksh Library in Patna, Raza Library in Rampur, Saraswati Library in Tanjore and Deen Dayal Library in Bikaner. These are the ones about which some information was available, some catalogues were there, some listing was there. But alas! The most fantastic thing has happened with Deen Dayal Library of Bikaner. It has recently been sold by the heirs of Shri Deen Dayal to various buyers who came from all over the world bidding for it and they have

taken away all the books and manuscripts; they have all gone. Deen Dayal Library which was a store-house of our rich cultural heritage is destroyed and finished; it has been auctioned off. But I hope this will not happen to the rest of our libraries.

There is no provision for microfilming and for preservation because the libraries have no funds. Government today is spending money on creating newer and newer cultural institutions; more and more institutions are being created. These regional cultural centres are being set up recently; it is a good decision. But what I have to say is that we have to strengthen the existing infrastructure which has been seen to work in the past. It can be made to work even today. That is of prime importance. Here, I would like to quote an eminent person whom I will not name, who heads a national trust, and he says:

"The first consideration for the Ministry of Culture was to ensure responsibility and accountability in the institutions set up by Government. The constant endeavour to create new institutions had caused inordinate confusion with regard to responsibility and had vitiated attempts to hold accountable those institutions that were already in existence for the specific purpose of disseminating cultural information on national integration while respecting cultural diversity."

I quite agree with him. This is the most important thing. We have to preserve what we already have.

As I have pointed out, the main problem is the lack of funds. Government alone cannot cope up with this problems; Government cannot be expected to cope up with it. Our tax laws—we are on the Appropriation Bill; so I can talk about financial part—are not conducive to any private contributions, contribution by private individuals or by industry. Section 35(1) (iii) of the Finance Act allows 103 per cent exemption for scientific research. But conservation is not science? Unfortunately, that is not allowed here. They allow for scientific research by institutions approved by Secretary Science and Technology. And,

Sir, most of these contributions go to in-house laboratories of the industry. It becomes a symbiotic relationship that the same industry, the same business house gives money to a laboratory which is approved by the Department of Science and Technology which is an in-house laboratory doing research for that business house. It becomes a symbiotic relationship. It is the Centre's money; it is the people's money which is used for this research. I am not saying research is bad; but it becomes an in-house effort. Whereas, for the museums, for the libraries, which are approved, the exemption is under section 80 G of the Income-tax Act. It comes to only 50 per cent. Only 50 per cent. This lacuna has to be plugged. We have to amend the law and we have to see that culture gets its due place. Only then, can we hope to have proper progress in the preservation of our heritage.

Sir, in conclusion, I would like to quote what our late Prime Minister, Shrimati Indira Gandhi, said. She said some apt things.

"You cannot belong to the world unless you belong to your own culture and your nation. A tree must have roots. Though the roots go deep into the ground, the tree itself grows up into the sky towards the sun. So must we turn our faces and our steps towards the future though our roots remain in the past."

Thank you, Sir.

श्री कैलाशशर्मा मिश्र (बिहार) :
उपसभाध्यक्ष महोदय, 1318 करोड़ 40 लाख, 40 हजार का विनियोग विधेयक नम्बर-4 इस समय सदन में चर्चा में है। जब बहस प्रारम्भ हुई थी बहस के प्रारम्भ में कई माननीय वक्ताओं ने भारत के गांवों की चर्चा की, किसान और किसान के साथ जुड़े हुए मजदूरों की चर्चा की। इस 1318 करोड़ में 345 करोड़ का सेना के ऊपर व्यय दिखाया जा रहा है। मैं तो यह मान कर चलता हूँ कि अगर देश को स्वतन्त्र रहना है, आगे बढ़ना है तो इसके सभी पक्षों पर संतुलित ढंग से विचार करना होगा। सेना भी सक्षम

चाहिये, देश की जनता में भी उत्साह चाहिये, समाज के अन्दर एकता भी दिखायी पड़नी चाहिये। लेकिन इस में कोई भी पक्ष, कोई भी कदम अगर पीछे हटता गया, अधूरा रहता चला गया तो वह केवल एक प्रदेश या एक क्षेत्र के लिए नहीं बल्कि पूरे देश के लिए संकट बनता है। प्रारम्भ में मैंने कहा बहस किसानों की अवस्था से चर्चा हो आई। मैं एक खतरनाक घटना की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। बिहार के अन्दर 1862-63 में अंग्रेजों के द्वारा सोन नहर बननी शुरू हुई। लगभग 1874 में वह नहर पूरी हो गई थी। धीरे धीरे उसका विकास होने लगा जिससे आज साढ़े अठारह लाख एकड़ भूमि के ऊपर सिंचाई मिल रही है। जो योजना बनी है उसको कुछ दूरस्त कर के वह 38 लाख एकड़ तक जा सकती है। लेकिन इस नहर के ऊपर आज से कई साल पहले एक संकट बन कर खड़ा हुआ। संकट यह बना मध्य प्रदेश में बाण सागर में एक बांध बना, उसके ऊपर समझौता हो गया और उस समझौते का जो मूल विवरण है उस में दिया हुआ है कि बिहार के 5 जिलों में जहाँ सोन की नहरें चलती हैं पानी मिलना बन्द नहीं होगा।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) :
पीठासीन हुए।

लेकिन अब अवस्था यह हो गई है कि मध्य प्रदेश में भी पानी का उपयोग हो रहा है और उत्तर प्रदेश में रिहंद के ऊपर इस समय लगभग 11 सुपर पावर थर्मल स्टेशन बनने शुरू हो गये हैं, पानी जाने लगा है। जो पानी बाण सागर समझौते के ऊपर तय था वह पानी धीरे-धीरे घटता चला जा रहा है। नहरों की हालत यह है कि अनेक वर्षों से उनकी कोई मरम्मत नहीं हुई है एक बात साफ है कि बिहार सरकार उन सुपर थर्मल पावर हाउसों को बंद कर लेगी नहीं सकती है। मैं नहीं समझता हूँ कि केन्द्र भी अब इस समय साहस करेगा, जो योजनाएं स्वीकृत हो गयी हैं उनको रोकने के लिए। उस इलाके के किसान को यह समझ है कि इन्टरनेशनल वाटर रिसोसज के नियमों के अनुसार जो पानी उन में आ रहा है

[श्री कैलाश पति मिश्र]

बहुकभी आना सकेगा नहीं। लेकिन बिहार के किसानों को एक दूसरा आश्वासन दिया गया है, जिसमें केन्द्र सरकार बंधी हुई दिखाई दे रही है कि वर्ल्ड बैंक से 13वीं करोड़ की योजना स्वीकृत हुई है और यह योजना सोन की नहरों के आधुनिकीकरण की योजना है। थोड़ा एक उस स्थान के ऊपर बैराज बनाकर गंगा से पानी लिफ्ट किया जायेगा और सोन से ऊपर डेहरी आन सोन जहाँ से सोन आती है, ऊपर कोई न कोई एक बैराज बनेगा और उसके बाद उसमें से पानी भेजा जायेगा। आश्चर्य यह लग रहा है कि नहर तो बरबाद हो रही है और पानी घटता जा रहा है। 38 लाख किसान आज भूखमरी के कगार पर खिंचते चले जा रहे हैं। समझ में नहीं आता है कि एक बार आधुनिकीकरण की योजना वर्ल्ड बैंक से तय होने के बाद कहाँ बीच में रुक गयी है, क्यों उसका कार्यान्वयन नहीं हो रहा है? अगर केन्द्र की सरकार यह उत्तर देने के लिए खड़ी हो जाये कि बिहार की सरकार उसके लिए पहल नहीं कर रही है तो मैं निवेदन करना चाहता हूँ कि बिहार की मरी हुई सरकार के भरोसे आप बिहार को मरने मत दीजिए। पहले भी एक बार उठाया था, वर्ल्ड बैंक की योजना को लाया जाये, आधुनिकीकरण के कार्यक्रम को प्रारम्भ किया जाये तब तो कम से कम 37-38 लाख... (समय की घंटी) मैंने तो अभी प्रारम्भ किया था, इसी समय घंटी बजाना शुरू कर दिया तो फिर... ?

श्री राम अवधेश सिंह : बोलने दीजिए।
... (व्यवधान)

श्री कैलाश पति मिश्र : मुझे थोड़ी देर बोलने दीजिए।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : टाइम पर भी ध्यान रखना चाहिए।

श्री कैलाश पति मिश्र : कम से कम 9-10 मिनट बोलने दीजिए।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : चेयर के सामने थड़ी भी है...

(व्यवधान) ऐसा नहीं है, बैठिए। पार्टी की तरफ से दिया जाता है फार योर इन्फार्मेशन।

श्री कैलाश पति मिश्र : डेहरी के ऊपर कथवान नाम का एक स्थान है जहाँ केन्द्र सरकार को पहल करनी चाहिए। पहाड़ से पानी आता है और गिरकर बहता चलता जाता है। बैराज बनाया जाये और फिर उन नहरों को बचाया जाये।

महोदय, बिहार में बरोनी फर्टिलाइजर केन्द्रीय सरकार का संस्थान है। एक बार 84-85 में उस सबल को मैंने फिर खड़ा किया था। जांच शुरू हुई। केवल एक अक्सर फंसने जा रहा था वह रिटायरमेंट लेकर चला गया। 1986 सितम्बर महीने से लेकर मार्च 1986 के अंदर 7000 मैट्रिक टन यूरिया खाद चोरी हुई है। अब बार-बार लिखा जा रहा है, मैं भी पत्र लिख रहा हूँ अखबारों में छपा है और केन्द्र के द्वारा पता नहीं क्यों बरोनी खाद कारखाने के चोटी पर बैठे हुए लोगों को संरक्षण दिया जा रहा है। जांच तक नहीं की जा रही है। अगर जांच की जाये तो मैं चुनौती के साथ कहता हूँ कि सितम्बर से लेकर मार्च 1986 के अंतर्गत कम से कम 7000 मैट्रिक टन यूरिया की चोरी उसका गायब होना प्रमाणित हो जायेगा। अगर केन्द्रीय संस्थानों के अंतर्गत इस प्रकार से घपले चलते रहेंगे तो महोदय पब्लिक सेक्टर में ये कारखाने नहीं चल पाएंगे।

महोदय, मैं दो तीन विषयों के ऊपर जल्दी से आना चाहता हूँ। मैंने 1984 में एक तारांकित प्रश्न डाला था। तीन मई को तारांकित प्रश्न सदन में आया। सरकार ने उत्तर दे दिया कि सूचना एकत्रित की जा रही है। मेरा वह प्रश्न था कि बिहार के अंतर्गत जब विदेशी मिशनरियाँ काम कर रही हैं तो किन किन देशों से उनको कितना पैसा आता है और कितनी संस्थाएँ उनको पैसा भेजती हैं। महोदय, उस समय तो इतना ही उत्तर दिया गया कि सूचना एकत्रित की जा रही है। अभी तीन दिन पहले विभाग

की ओर से मेरे पास उत्तर आया है। देख कर आश्चर्य लग रहा है कि 1980 में 13,79,670 रुपए आए, 1981 में 1,10,04,221 रुपए आए। (समय की घंटी) मुझे दो मिनट और बोलने दीजिए। दान देने वाले देश हैं सोलह और संस्थाएं 1980 में थीं 32 और 1981 में हो गई 84। मैं जान-बूझ कर इसलिए यह कह रहा हूं कि पूरे बिहार में छोटा नागपुर क्षेत्र के अन्तर्गत एक ऐसा षड्यंत्र चल रहा है कि कई प्रकार से राष्ट्र की एकता पर धक्का पहुंचाया जा रहा है।

महोदय, एक व्यक्ति जिसका नाम है सुखराम थान मुंडा, सेना में नौकरी करता था, सैनिक रिटायर होकर आया और समाज की सेवा में वह जुड़ गया। काम क्या करता था—विरसा स्वास्थ्य केन्द्र चलाता था, उसका वह अध्यक्ष था, एक-एक आदिवासी घरों में जाकर प्रतिज्ञा करवाता था शराब तुम मत पियो, सत्य बोलो और अपने धर्म के ऊपर डटे रहो। एक महीने पहले दिन में चलती हुई बस में से खींच कर उसकी सड़क के ऊपर हत्या कर दी गई। हत्यारे आज भी रांची जिले के उस खुटी बाजार के अंदर घूम रहे हैं और एक की भी गिरफ्तारी नहीं हो रही है। जब सरकारी पदाधिकारी से छानबीन की गई और पूछा गया, तो मैं यह कहना चाहता हूं—अनुबंडना अधिकारी कहता है कि मैं तो गिरफ्तार करना चाहता हूं, लेकिन वहां की पुलिस के ऊपर विदेशी मिशनरियों का इतना प्रभाव जमा हुआ है कि कोई हाथ लगाने के लिए तैयार नहीं है।

सुखराम थान मुंडा के घर पर मैं गया हूं, उसको मैंने देखा है, इतना ईमानदार, इतना कर्मठ इतना समाजसेवी एक ही अपराध था कि विदेशी मिशनरियों से वह डरता नहीं था, उनके सामने वह झुकता नहीं था, उनके पैसे के ऊपर बिकता नहीं था।

मैं कहना चाहता हूं कि भारत सरकार इस ओर आंख बंद करके नहीं बैठे रहे। वह केवल दर्शन का प्रचार

नहीं कर रहे हैं, वह धर्म का प्रचार नहीं कर रहे हैं, वह भारत की राष्ट्रीयता पर आज प्रहार कर रहे हैं, उसको खरीदने की कोशिश कर रहे हैं (समय की घंटी)

आज परिणाम यह है कि बिहार के बहुत बड़े भाग में आग लगी हुई दिखाई देती है। मैं केन्द्रीय सरकार को कहना चाहता हूं कि लाँ एण्ड आर्डर का सवाल मान कर के इसको आप टालिये मत। आप यहां से छानबीन कराइये कि सुखराम थान मुंडा की हत्या—वह बिहार में रांची जिले खुटी अनुमण्डल का था, क्यों वह हत्या की गई, कौन हत्यारे हैं और हत्या करने वाले अब तक पकड़े क्यों नहीं गये?

अब मैं एक और बिंदु पर बोल कर समाप्त करूंगा। महोदय, यह विनियोग विधेयक है। अब नई शिक्षा नीति आने वाली है, एक्शन प्लान आने वाले हैं। आपको जान कर आश्चर्य होगा कि बिहार की छह युनिवर्सिटीज के 150 कंस्टीट्यूट कालेजों के तीस हजार शिक्षक 5 अगस्त से ही हड़ताल पर घूम रहे हैं। बिहार के सभी कालेजों में इस समय ताला लगा दिखाई दे रहा है। विद्यार्थी सड़क के ऊपर भटक रहे हैं। जब पूरी छानबीन की कि आखिर बिहार प्रदेश की शिक्षा क्यों बरबाद हो रही है, परीक्षाएँ क्यों नहीं ली जा रही हैं, शिक्षक काम पर क्यों नहीं जा रहे हैं, तो पता लगा कि एक-एक बार नहीं, दो-दो बार बिहार सरकार ने समझौता किया और समझौता करके भाग जाती है। क्या आज भी भारत का कोई ऐसा कानून होगा कि अंतरिम रेलीफ, अंतरिम सहायता, मंहगाई भत्ता, इससे मुकर जाएगा और अगर मुकरना था, तो पहले उसको स्वीकार नहीं करना चाहिए था।

सारे बिहार के शिक्षक एक ही मांग कर रहे हैं कि आज हमारे साथ समझौता किये हो, समझौता लागू करें, एक अलग मांग हमारी नहीं है। सिर्फ एक मांग को लेकर सारे बिहार के कालेजों में

[श्री कैलाश पति मिश्र]

ताला लगा हुआ है, पढ़ाई पीछे जा रही है, परीक्षाएँ नहीं हो रही हैं, शिक्षा जगत के अंदर इतना कुहराम मचा हुआ है। (संख्य को प्रंटो) अगर इतनी बड़ी बात आप नहीं देख सकते हैं, भारत की आवादी के दसवें हिस्से का सूबा, वहाँ इतना ध्यान नहीं दे सकते, तो बड़े-बड़े एक्शन प्लान, नई योजनाओं आखिर उनसे निकलने वाला क्या है ?

मैं केन्द्रीय सरकार से कहना चाहता हूँ कि 5 अगस्त से चले आ रहे -4 अगस्त को इसी सदन के अंदर विशेष उल्लेख के द्वारा मैंने यह मामला खड़ा किया था। कि तुरन्त केन्द्र की सरकार हस्तक्षेप करे। यह मत समझिये कि केवल राज्य सरकार की सीमा के अन्दर आता है। अगर यूनिवर्सिटी ग्रांट्स कमीशन वहाँ राज्य सरकार का नहीं केन्द्रीय सरकार का है उसकी भी कुछ गाइड लाइन्स हैं, कुछ निर्देश हैं, उसके द्वारा अनुदान जाता है, केन्द्र की सरकार बिल्कुल उससे संबंधित दिखाई दे रही है और अभी तक केन्द्रीय सरकार शांत बैठी हुई है। एक छोटी सी सूचना भी नहीं है। कम से कम इतना आता कि विशेष उल्लेख के द्वारा जो मैंने सामने रखा था एक पत्र भी शिक्षा विभाग या मंत्रालय की ओर से मिलता कि यह स्थिति है और सरकार इसमें यह पहल कर रही है। केन्द्र सरकार तो कान में तेल डालकर सोती लगती है। कुछ समझ नहीं आता है।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : आप बंद कीजिये।

श्री कैलाश पति मिश्र : महोदय, बातें तो कई बोलने के लिए हैं, लेकिन आप भी जल्दबाजी में दिखाई दे रहे हैं।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : 6 मिनट का टाइम है और आपने 24 मिनट लिये हैं ?

श्री कैलाश पति मिश्र : : उपसभाध्यक्ष महोदय, जो कुछ मैंने रखा है, मेरा सरकार से आग्रह है कि जरा उसमें वह ध्यान दें

और हम सदस्यों को भी पता लगना चाहिये कि सरकार ने क्या काम किया है। धन्यवाद।

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : श्री कल्पनाथ राय।

श्री कल्पनाथ राय : आदरणीय उपसभाध्यक्ष महोदय, विनियोग विधेयक (संख्यांक 4) का समर्थन करने के लिये मैं खड़ा हुआ हूँ। भारत की संचित निधि में से, अनुसूची के स्तंभ 3 में विनिर्दिष्ट राशियों से अतिरिक्त वे राशियाँ, जिनका कुल योग 13 अरब 18 करोड़ 40 लाख 40 हजार रुपये होता है उन विभिन्न प्रभागों को चुकाने के लिये जो अनुसूची के स्तंभ 2 में विनिर्दिष्ट सेवाओं की वास्तविक वित्तीय वर्ष 1986-87 के दौरान दिये जाने होंगे, दी और उपयोजित की जा सकती। आदरणीय उपसभाध्यक्ष महोदय, इसमें कृषि, मीन उद्योग, रक्षा सेवाएँ, सेना, गैर-पारंपरिक ऊर्जा स्रोत, विदेश मंत्रालय, वित्त मंत्रालय, करोंसी, खाद्य विभाग, कला और संस्कृति, उद्योग, सूचना और प्रचार, ये अनेकों वस्तुओं पर 13 सौ करोड़ रुपये की धनराशि के पास करने के संबंध में जो विधेयक आया है, मैं उसका समर्थन करता हूँ। मैं इस विनियोग विधेयक के माध्यम से देश की सरकार का ध्यान दिलाना चाहता हूँ कि जो पैसा इसमें आवंटित किया गया है वह बहुत कम है। सातवीं पंचवर्षीय योजना के मसविदे में लिखा हुआ है कि योजना प्रक्रिया भारत के लोगों को पंडित जवाहर लाल नेहरू का बहुमूल्य उपहार है। इन्दिरा जी ने इस कोमल पीढ़े को बड़े स्नेह और बड़ी भावधानी से बड़ा किया। एक बार उन्होंने कहा था कि हमारे देश में योजना, सुव्यवस्थित प्रगति का, एक घोषणा पत्र है। यह समय और स्थान का एक ऐसा आधारस्वरूप उपलब्ध करती है जो क्षेत्रों, प्रदेशों और राज्यों को एक सूत्र में बांधती है, और प्रत्येक वर्ष के प्रयत्नों का, बाद के वर्षों से संबंध स्थापित करती है। सम्पूर्ण देश के सामाजिक, आर्थिक तंत्र को तथा विभिन्न क्षेत्रों और राज्यों के तंत्र को सुदृढ़ करके इससे राष्ट्रीय एकता के लक्ष्य में सशक्त योगदान मिलता है। योजना प्रक्रिया से विकास

से संबंधित हमारी नीतियों के मूल उद्देश्यों, कार्यनीतियों और अभिकल्पों के बारे में, व्यापक राष्ट्रीय सहमति प्राप्त करने में बहुत योगदान मिला है। इससे राष्ट्रीय आर्थिक नीतियों के लिये व्यापक जन-समर्थन उत्पन्न हो सका है। जिससे हमारी राज्य व्यवस्था की संहति और स्थिरता में काफी वृद्धि हुई है।

आदरणीय उपसभाध्यक्ष महोदय, सातवीं पंचवर्षीय योजना के मसविदे में लिखा है कि योजना तैयार करने में योजना आयोग ने राष्ट्रीय विकास परिषद द्वारा पिछले वर्ष नीति पत्र का अनुमोदन करते समय दिये गये, आदेश को ध्यान में रखा है। योजना तैयार करने में, भोजन, काम और उत्पादकता, इन तीन मूल लक्ष्यों को रखा गया है। आदरणीय उपसभाध्यक्ष महोदय, मैं कृषि के संबंध में आपका ध्यान दिलाना चाहता हूँ कि जो कृषि उत्पादन के संबंध में आर्थिक समीक्षा हमारी सरकार ने प्रस्तुत की है उसके अनुकूल गन्ने के उत्पादन में जो वर्ष 1982-83 के 1900 लाख मीट्रिक टन के रिकार्ड स्तर से गिर कर वर्ष 1983-84 में 1740 लाख मीट्रिक टन हो गया था, वर्ष 1984-85 में आगे कोई खास गिरावट नहीं हुई। तथापि हाल की द्वि-वर्षीय चीनी नीति में पहली बार गन्ने के समर्थन मूल्यों की घोषणा एक वर्ष पूर्व ही कर दी गई है। ताकि बुवाई के समय किसानों के लिए अनिश्चितता को कम किया जा सके। इसके फलस्वरूप वर्ष 1986-87 में गन्ने के उत्पादन में पर्याप्त वृद्धि होने की आशा है। जूट-मेस्ता की पति में वर्षों तक कमी रहने और परिणामतः मूल्यों के ऊंचे रहने के बाद, वर्ष 1985-86 में इसकी रिकार्ड फसल होने की संभावना है। इसके परिणामस्वरूप, अधिक पति की स्थिति उत्पन्न हो गई, जिसके कारण भारतीय जूट-निगम द्वारा बाजार में बड़े पमाने पर हस्तक्षेप करना आवश्यक हो गया और जूट-मेस्ता के न्यूनतम समर्थन मूल्य को बनाए रखने में काफी प्रयास करने पड़े।

कृषि के क्षेत्र में एक युक्तिसंगत मूल्य नीति न केवल वांछित फसल पैदा की बहाल करने बल्कि कुछ फसलों की

पति में होने वाली घट-बढ़ को कम करने के साधन के रूप में भी काम आ सकती है।

आदरणीय उपसभाध्यक्ष महोदय, इस समीक्षा में कहा गया है कि वर्ष 1984-85 में खाद्यान्नों के उत्पादन में कमी मुख्यतः खरीक के उत्पादन में गिरावट से हुई है। यद्यपि समग्र उत्पादन में कमी मुख्यतः उपज स्तरों में गिरावट होने के कारण हुई। वर्ष 1984-85 में गेहूँ का उत्पादन 2.8 प्रतिशत से गिरकर 442.3 लाख मी० टन हुआ और इसी प्रकार से दालों से भिन्न मोटे अनाजों के उत्पादन में, जो सामान्यतया वर्षा पोषित फसलें हैं 8.1 प्रतिशत गिरावट हुई। चने का उत्पादन भी 4.2 प्रतिशत कम होकर 45.5 मी० टन रह गया। वर्ष 1984-85 में मूंगफली का उत्पादन 4.8 प्रतिशत घटकर 67.4 लाख मी० टन हुआ। यह गिरावट फसल के अंतर्गत क्षेत्र में 2.8 प्रतिशत की वृद्धि के बावजूद हुई।

आदरणीय उपसभाध्यक्ष महोदय, आर्थिक समीक्षा जो सरकार ने प्रस्तुत की है और जो सातवीं पंचवर्षीय योजना के मसविदा सरकार ने प्रस्तुत किया है। इस समय हिन्दुस्तान में 150-155 लाख टन गल्ला होता है, करीब 15 करोड़ टन गल्ला होता है और चीन में 400 मिलियन टन होता है यानी 35 करोड़ टन। इसी प्रकार हिन्दुस्तान में 10 मिलियन टन लोहे का उत्पादन है, जबकि चीन में 42 मिलियन टन उत्पादन हो रहा है।

आदरणीय उपसभाध्यक्ष महोदय, श्रीमती इंदिरा गांधी के नेतृत्व में भारत सरकार ने सातवीं पंचवर्षीय योजना का मसविदा तैयार किया। हमारे देश के नेता राजीव गांधी जो हमारे देश को एक शक्तिशाली देश के रूप में लाकर इक्कीसवीं शताब्दी में प्रतिस्थापित करना चाहते हैं। इसी सातवीं पंचवर्षीय योजना के उद्देश्य में लिखा है :—

“हमारे देश में योजना, राष्ट्र के मूल लक्ष्यों और उद्देश्यों को प्राप्त करने

(श्री कल्पनाथ राय)

का एक उपकरण है । महात्मा गांधी का स्वप्न था कि अपने देश के प्रत्येक और हरेक व्यक्ति को आंखों के आंसुओं को पोछा जाये । योजनागत विकास के रास्ते पर चलने की शुरुआत से हमारे देश ने जो बड़ी प्रगति की है, उस पर गर्व करना हमारे लिए उचित ही है । परन्तु अभी भी काफी बड़ी संख्या में ऐसे लोग हैं जिनकी आंखें गीली हैं । इसलिए हमारा काम स्पष्ट है । हमें पहले से भी कहीं अधिक गहन अभियान गरीबी के विरुद्ध शुरू करना है । हाल के अनुभवों से पता चलता है कि आधुनिक विज्ञान और प्रौद्योगिकी की शक्तियों के उपयोग से अब पहले की अपेक्षा यह सुनिश्चित करना अधिक संभव है कि अधिकांश मानव जाति का चिरकाल तक गरीब बने रहना अपरिहार्य नहीं रह गया है । गरीबी हटाने के लक्ष्य को प्राप्त किया जा सकता है । परन्तु यह नहीं मान लिया जाना चाहिए कि विकास मुक्त भोजन के समान है । रहन-सहन का स्तर उच्च उत्पादकता के मामले से जुड़ा हुआ है । इसके लिए पगडंडियां नहीं होतीं । आवश्यक संसाधन जुटाने और आधुनिकीकरण तथा सामाजिक विकास की गति को कायम रखने के लिए सख्त निर्णय जरूरी होंगे । इसके साथ ही हमें नई संरचनाओं, नए दृष्टिकोणों नई नैतिक संहिता की जरूरत है । आप चाहें तो कह सकते हैं कि ऐसी सांस्कृतिक क्रांति हमें लानी होगी, जिसमें राष्ट्रीय लक्ष्यों के प्रति समर्पण प्रतिबद्धता हो उत्कृष्टता की खोज पर बल हो ताकि हम दुर्लभ संसाधनों का अच्छे से अच्छा संभव उपयोग कर सकें ।

हमारा काम आसान नहीं है । अनेक चुनौतियां और अनिश्चितताएं हमारे सामने हैं । परन्तु हमारे देश में अत्यन्त नम्रता लचीलापन और शक्ति विद्यमान है । इसने अतीत में अनेक तूफानों से टक्कर ली है । अपनी जनता की प्रकृति और आवश्यकताओं के अनुसार उपयुक्त विकास के स्वायत्त मार्ग को खोज निकालने के संकल्प में हमारा राष्ट्र कुतर्कविशेष है ।

सातवीं योजना अभाव को चिंतित और शोषण से मुक्त नवीन भारत के निर्माण के लिए एक विशाल राष्ट्रीय प्रयास की छवि प्रस्तुत करती है । इसके उद्देश्य कार्यनीतियां तथा कार्यक्रम इस तरह से तैयार किए गए हैं कि वे राष्ट्र के सदा से संजोए लक्ष्यों की प्राप्ति में सहायक सिद्ध हों । यह योजना प्रगति समृद्धि सामाजिक न्याय और आत्मनिर्भरता के रास्ते पर अधिाधिक तेज गति से आगे बढ़ने के लिए भारतीय जनता की सामाजिक आकांक्षा की एक अभिव्यक्ति है । मुझे विश्वास है कि राष्ट्रीय एकता और अनुशासन की भावना से मार्गदर्शन प्राप्त करके हमारे सभी लोग इस योजना को सफल करेंगे ।" आदर्शपूर्ण उपसभाध्यक्ष महोदय, हमारी सातवीं योजना के उद्देश्य स्पष्ट हैं । हमारी आर्थिक समीक्षा के कुछ पहलू हमने आपके सामने प्रस्तुत किए हैं । इस समय हिन्दुस्तान 1300 करोड़ रुपए का खाद्य तेल विदेश से मंगा रहा है । इसी वर्ष हमारे देश को सरकार की 6 लाख टन चीनी विदेश से मंगानी पड़ेगी । हिन्दुस्तान बुनियादी रूप से कृषि प्रधान देश है । हिन्दुस्तान की पूरी अर्थव्यवस्था कृषि पर निर्भर करती है । क्या कारण है कि आज लोग काफी संख्या में गांवों को छोड़कर शहरों की तरफ भाग रहे हैं । आज छोटे और मझौले किसान और 18 एकड़ सीमा में रहने वाले किसान अर्बनाइजेशन के एक्सप्लोजन के कारण बहुत तेजी से शहरों की तरफ भाग रहे हैं । कृषि आज घाटे का सौदा बनता जा रहा है । आज हिन्दुस्तान में 45 हजार मैगावाट बिजली का उत्पादन हो रहा है । 60 परसेंट बिजली शहरों और उद्योग के लिए होती है, बाकी 40 परसेंट बिजली का उपयोग हिन्दुस्तान के सात लाख गांवों या किसानों से सम्बन्धित काम के लिए हो रहा है । हमें सरकार की प्राथमिकताओं को बदलना होगा । जब तक हिन्दुस्तान की खेती, गांव और किसान की हालत को सुधारने की दिशा में सरकार पहल नहीं करेगी तब तक हिन्दुस्तान में रोजगार के अवसर और उत्पादन के लक्ष्य को सरकार पूरा नहीं कर सकती ।

मैं सरकार से निवेदन करना चाहता हूँ कि जब आप विनियोग विधेयक पेश करते हैं तो 1300 करोड़ के विनियोग विधेयक में केवल 15 करोड़ रुपया फसल बीमा के लिए रखते हैं। यह दृष्टिकोण आपको बदलना होगा और किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित करना होगा। अमरीका जैसे पूँजीवादी देश में एक किलो नाइट्रोजन के बदले एक किलो गेहूँ मिल सकता है, मगर हिन्दुस्तान में एक किलो नाइट्रोजन का दाम 7 रुपया है और एक किलो गेहूँ का दाम 1 रुपया 60 पैसे है। जापान में 7 रुपए एक किलो नाइट्रोजन खाद का दाम है, लेकिन धान का दाम 5-6 रुपए किलो है जबकि हिन्दुस्तान में धान का दाम 1 रुपया 42 पैसे किलो है। इस समय खेती घाटे का सौदा बनती जा रही है। जब तक खेती में नयी टेक्नोलॉजी नहीं आई थी तब तक किसान अपने बैलों का इस्तेमाल करके, बैलों और गाय के गोबर की खाद इस्तेमाल करके, कुएँ से या नदी से सिंचाई के लिए पानी इस्तेमाल करके अपने श्रम के माध्यम से खेत में उत्पादन करता था। लेकिन वर्तमान परिस्थिति में खेती का ढाँचा बिल्कुल बदल गया है। 4-6-8 या 12 एकड़ जोतने वाले किसान को अपनी खेती की जुताई करने के लिए ट्रैक्टर का इस्तेमाल करना पड़ता है। उसे कीट नाशक दवाइयों और उर्वरकों का इस्तेमाल करना होता है। उसे नलकूप या नहरों के माध्यम से पानी लेना पड़ रहा है। मजदूरी भी बहुत बढ़ गई है। जो किसान अपने हाथ से काम करता है उसके लिए भी खेती आज घाटे का सौदा बन गई है। किसानों के खेतों में पैदा होने वाली चीजों का दाम बिल्कुल ठीक नहीं है। और जो कारखानों में चीजें बन रही हैं उनके दाम लगातार बढ़ते जा रहे हैं, वे कभी घटते नहीं हैं। अगर किसान ने अपने खेत में ज्यादा गल्ला पैदा किया तो भी उसे नुकवान भुगतना पड़ता है, कम गल्ला पैदा किया तब भी नुकसान भुगतना पड़ता है। हमारी सरकार को दाम नीति निर्धारित करनी पड़ेगी। हमारे विश्वनाथ प्रताप सिंह ने एक मसविदा पेश किया है कि जो पब्लिक सेक्टर में बनने वाली चीजें

हैं उनके दाम निर्धारित किए जायें, लेकिन वह दाम निर्धारित करने में कभी हिन्दुस्तान की अर्थ व्यवस्था पर असर नहीं पड़ेगा जब तक कि हिन्दुस्तान...

श्री राम अवधेश सिंह : प्वाइंट ऑफ ऑर्डर। माननीय सदस्य को शायद मालूम नहीं है कि पब्लिक सेक्टर में जितनी चीजें पैदा होती हैं सब का दाम केन्द्रीय सरकार निर्धारित करती है और दाम बढ़ाती जाती है।

श्री कल्पनाथ राय : मुझे मालूम है। तो मैं यह कह रहा था कि जो पब्लिक सेक्टर में चीजें पैदा होती हैं उनको दाम सरकार निर्धारित करती है और उसको एडमिनिस्टर्ड प्राइस कहते हैं। उसी के संबंध में कभी हमारे वित्त मंत्री श्री विश्व नाथ प्रताप सिंह जी ने घोषणा की है कि हम घाटे की अर्थ व्यवस्था को, डेफिसिट फाइनेंस की अर्थ व्यवस्था को देश में इंट्रोड्यूस करें या जो चीजें पैदा होती हैं उन के दाम निर्धारित किये जायें। तो मैं वित्त मंत्री जी से कहना चाहता हूँ कि जब तक कारखानों में पैदा होने वाली चीजों के, प्राइवेट सेक्टर में पैदा होने वाली चीजों के और पब्लिक सेक्टर में पैदा होने वाली चीजों के दामों के लिये एक दाम नीति नहीं निर्धारित की जाएगी तब तक हिन्दुस्तान की अर्थ व्यवस्था को हम विकासोन्मुख नहीं बना सकते।

आज किसान और गांव का प्रश्न है। आज हिन्दुस्तान के किसान भारी संख्या में गांवों को छोड़कर शहरों की तरफ भाग रहे हैं क्योंकि खेती घाटे का सौदा बन गया है। खेतों में काम करने वाले किसानों के लड़के आज वहां से भाग रहे हैं। अगर खेतों में मुनाफा होता तो वे दो, चार सौ रुपयों की नौकरी के लिये उसकी तलाश में शहरों की तरफ न भागते। इसलिये अगर खेती को बढ़ाना है और अपनी सातवीं पंचवर्षीय योजना के उद्देश्यों को पूरा करना है—जिस का उद्देश्य है मुल्क के उत्पादन को बढ़ाना, यहां की उत्पादकता को बढ़ाना और लोगों को रोजगार के अवसर प्रदान करना, तो उस

[श्री कल्पनाथ राय]

के लिये हिन्दुस्तान में जब तक खेती से पैदा होने वाले सामानों के दाम कारखानों में पैदा होने वाले सामानों के रेश्यों में नहीं तय किये जायेंगे तब तक इस समस्या को हम नहीं हल कर सकते। इस विनियोग विधेयक पर बात करते समय शाप मुझे कुछ समय खेती पर बोलने का मौका दीजिए। मैं सदन से और आप से निवेदन करना चाहता हूँ कि हिन्दुस्तान में भारत सरकार को एक कमीशन बिठाना चाहिए उसके द्वारा वह हिन्दुस्तान के सात लाख गांवों के किसानों का सर्वे कराये। मेरा कहना है कि हिन्दुस्तान के किसान, 90 परसेंट किसान इस समय कर्ज से लदे हुए हैं। अगर सर्वे किया जाये तो पूरे हिन्दुस्तान के किसान और खेती करने वाले लोगों पर 90 परसेंट लोगों पर सरकार का या बैंक का या किसी को-ऑपरेटिव का कर्ज लदा हुआ है। कारण यह है कि खेती कभी बाढ़ का शिकार होती है और कभी सूखे का शिकार होती है। और अब खेती बिना पैसे के हो नहीं सकती। खेती के लिए किसान को ट्रैक्टर का इस्तेमाल करना ही पड़ेगा। आज बिहार और उत्तर प्रदेश में बाढ़ आयी हुई है। (व्यवधान) और उस बाढ़ के कारण करोड़ों कोड़ रुपये की फसल वहां नष्ट हो गयी है। एक तरफ उत्तर भारत में बाढ़ के कारण प्रलय मचा हुआ है और दूसरी तरफ आप के दक्षिण भारत में सूखे का प्राबल्य पैदा हो गया है इसीलिए हमारे सिचाई मंत्री श्री के० एल० राव ने कहा था कि दक्षिण और उत्तर भारत की नदियों को जोड़ा जाये और पानी का वितरण सही ढंग से किया जाये ताकि पूरे देश के किसानों को और यहां के खेतों को पानी मिल सके। इसीलिए श्री के० एल० राव ने उत्तर और दक्षिण की नदियों को जोड़ कर पानी के सही इस्तेमाल करने का एक मसविदा पेश किया था सरकार के सामने और मैं कहना चाहता हूँ कि जब तक हिन्दुस्तान के पानी का इस्तेमाल सही ढंग से नहीं होगा यह बाढ़ और सूखे की समस्या बनी रहेगी। एक तरफ उत्तर में देश बाढ़ का शिकार होता

है और दूसरी तरफ दक्षिण में देश सूखे का शिकार होता है। इन दोनों समस्याओं को निपटाने के लिए पानी का उचित रूप से हम को वितरण करना होगा और जो 15 करोड़ की व्यवस्था इस विनियोग विधेयक में की गयी है, आज तो करोड़ों रुपयों को फसल नष्ट हो गयी है बाढ़ और सूखे के कारण, क्या इस रकम से उन किसानों को हालत में कुछ सुधार किया जा सकता है? इस लिए मैं सरकार से निवेदन करना चाहता हूँ कि हिन्दुस्तान की खेती को सुधारने के लिए हिन्दुस्तान के किसानों के खेतों में पैदा होने वाली वस्तुओं के दाम निर्धारित करने के लिए सरकार एक स्पष्ट दाम नीति को घोषणा करे जिस के तहत यह तय होना चाहिए कि कारखानों में बनने वाली चीजें जितनी लागत में बनती हैं उसके डेढ़े दाम में बिकेंगी। आदरणीय उपसभाध्यक्ष महोदय, कारखानों में बनने वाली जो वस्तुएं हैं चाहे वे प्राइवेट सेक्टर में बनती हैं, वे लागत खर्च के डबौड़े के अंदर बिकें और जो खेतों में सामान किसान पैदा करता है वह जब अपने घर से सामान बेचे तो पूरे साल के अंदर एक आना किलो से उसके दाम में घाटा पड़ो नहीं होनी चाहिए तब हिन्दुस्तान की सच्ची दाम नीति होगी और उसके माध्यम से शहरों और गांवों में काम करने वाले लोगों का उत्पादन अच्छा होगा।

इन शब्दों के साथ मैं विनियोग विधेयक का समर्थन करता हूँ और सरकार से प्रार्थना करता हूँ कि वह किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित करे।

श्री राम अवधेश सिंह : माननीय उपसभाध्यक्ष जी, मैं इस बिल का विरोध करने के लिए खड़ा हुआ हूँ। ऐसी निकम्मी सरकार को, ऐसी दृष्टिहीन सरकार को हम नहीं चाहते हैं कि और पैसा दिया जाए एंथ्रोप्रियेशन बिल के जरिए इसे पास करके।

महोदय, मैं यह कहना चाहता हूँ कि इस सरकार की दृष्टिहीनता से पूरा देश आज ज्वालामुखी के मुंह पर बैठा हुआ है, चाहे वह पूर्वी क्षेत्र हो चाहे पंजाब हो

और मैं यह कहने वाला हूँ और भविष्य-वाणी तो नहीं लेकिन दृढ़ता के साथ जो आसार मैं देख रहा हूँ उसके आधार पर कह सकता हूँ कि देश के भीतरी भाग में, मध्य भाग में भी बवंडर उठने वाला है। यह बवंडर दूसरे रूप का होगा क्योंकि जिस ढंग से यह सरकार चल रही है, लोगों को प्रलोभन देकर उकसाती है, फिर उसको दबाती है। मैं आपका ध्यान खींचना चाहता हूँ कि जब जनता में मांग उठती है तो ये कमीशन बैठाने देते हैं, कमीशन बहाल कर देते हैं। कमीशन की रिपोर्ट आती है तो उसकी रिपोर्ट पर खेल करती है, आख-मिचौनी करती है। जनता को धोखा देती है। जनता उसके नीचे लाहिमाम लाहिमाम करती है तो सारे देश को दूसरी दिशा में बरगलाने लगती है।

श्रीमन्, मैं आपको याद दिलाना चाहता हूँ कि शुरू में बहुत सीमित मांग थी कि आनंदपुर साहब रजलेशन को मान लिया जाए। उसको ये टराने रहे और अंत में उस प्रस्ताव को मानना पड़ा पूरा का पूरा, टोटल माना लेकिन पूरे देश को तबाह करके। आज उसी तरह से मैं कहना चाहता हूँ कि मंडल आयोग की सिफारिशों को जिस तरह से यह सरकार तोड़ रही है, मरोड़ रही है, उप समितियाँ बना रही है, उसकी रिपोर्ट को लागू नहीं करना चाहता है, उसके अंजाम इसे भुगतने पड़ेंगे। मैं जोरदार शब्दों में कहना चाहता हूँ कि इस देश की 52 फीसदी आबादी को यह सरकार गुमराह करना चाहती है। काका कालेलकर आयोग की सिफारिशों को इन्होंने 22 साल तक टरकाया। 1978 में आंदोलन छिड़ा। मेरे नेतृत्व में मेरे लिमे जिले में लड़ाई छिड़ी। उसके बाद जनता पार्टी आई, उसने मंडल आयोग नियुक्त किया। मंडल आयोग की सिफारिशें 1980 की 31 दिसंबर से पड़ी हुई हैं लेकिन उन सिफारिशों पर अमल नहीं हुआ, यह सरकार उन पर टाल-मटोल कर रही है। कितनी ही उप समितियाँ बना दो, कितनी ही कैबिनेट कमेटियाँ बना दो, जांच कराओ, क्या आप इसकी जांच कराने को तैयार हो कि पिछड़े वर्ग की हैसियत में क्या इजाफा हुआ है?

श्री कल्पनाथ राय : श्रीमन्, मेरा व्यवस्था का प्रश्न है। राम अवधेश जी मंडल आयोग की बात कर रहे हैं... (व्यवधान)

उपसभाध्यक्ष (श्री एच. हनुमन्तस्वामी): इसमें प्वाइंट आफ आर्डर नहीं है... (व्यवधान)

श्री कल्पनाथ राय : आदरणीय उपसभाध्यक्ष महोदय, मंडल आयोग की सिफारिशों को यह खुद नहीं लागू कर रहे हैं और न इनको सरकार ने लागू किया और कहने हैं हमारे लिए कि लागू नहीं कर रहे हैं। यह बतायें कि इन्होंने एक भी महिला को जगह दी? (व्यवधान)

श्री राम अवधेश सिंह : मैं आपके माध्यम से यह निवेदन करना चाहता हूँ अपने लायक दोस्त कल्पनाथ राय जी से कि थोड़ी इनकी याददाश्त छोटती हो गयी है। मंडल आयोग की सिफारिश 31 दिसम्बर, 1980 की सरकार के सुपुर्व की गयी जब कि हमारी सरकार नहीं थी इनकी सरकार थी। यह बात भूल रहे हैं कि मंडल आयोग की सिफारिशें किन को लागू करनी थी। मंडल आयोग की सिफारिशें इन्होंने लागू नहीं की, इनकी सरकार ने लागू नहीं की। इसलिए थोड़ा अपनी याददाश्त को दुरुस्त कर लें। मैं यह कहना चाहता हूँ कि इन्होंने मेरे चार मिनट ले लिये हैं (व्यवधान) यह टाइम मेरे टाइम में से निकाल दिया जाए।

मैं बता रहा था कि क्लास वन की सर्विस में कभी भी पिछड़ी जातियों के लोग 1.45 परसेंट हैं।

श्री कल्पनाथ राय : महिलाओं के बारे में बताइये?

श्री राम अवधेश सिंह : उस पर भी आता हूँ। आप थोड़ा छेड़छाड़ कम कीजिए (व्यवधान) मैं बोलना चाहता हूँ और यह छेड़े जाते हैं।

क्लास द्वितीय की नौकरियों में अभी भी 2.56 परसेंट पिछड़े वर्ग के लोग हैं और तृतीय श्रेणी में 7.78 परसेंट

[श्री राम अवधेश सिंह]

लोग हैं और चतुर्थ श्रेणी में अभी भी 14.78 परसेंट लोग हैं इसका मतलब क्या हुआ ? यह सारी रिपोर्टें में हैं । 52 फीसदी आवादी के बारे में आप कह रहे हैं । मैं आपको बानं करना चाहता हूँ, चेतावनी देना चाहता हूँ कि एक फीसदी पूरे देश की आवादी को आप सोख लें । वहाँ की लोकल आवादी के हिसाब से 52 फीसदी आपकी नींद हराम कर देगी । आप क्या चाहते हैं कि सारा पिछड़ा वर्ग, कन्याकुमारी से लेकर कश्मीर तक, पंजाब से लेकर बंगाल तक वही रास्ता अपनाये जो रास्ता सिखों ने अपनाया है ? क्या तभी आप को बात समझ में आयेगी ? क्या तभी आप उस दिन रास्ते पर आयेँगे जब वहाँ के लोग लोहिया और गांधी के रास्ते को छोड़ कर दूसरे रास्ते पर आ जायेंगे ? तब आपको रोने के लिए आँखें भी नहीं मिलेंगी और आपके पास समय भी नहीं रह पायेगा कि उनको समझा सकेंगे । मैं कहना चाहता हूँ, सरकार को बहुत श्रद्धा के साथ कहना चाहता हूँ कि अपनी दुलगुल नीति को सरकार को छोड़ देना चाहिए (सभ्य की घंटी) अभी तो मेरे पांच मिनट भी नहीं हुए ।

उपसभाध्यक्ष, (श्री एच. हनुमन्तप्पा) : आपने अपने पांच मिनट ले लिये हैं ।

श्री राम अवधेश सिंह : अभी तो मैंने शुरु किया है ।

मैं एक बात और सरकार की नीति के बारे में कहना चाहता हूँ । मध्य प्रदेश में पिछड़ा वर्ग के लिये क्या रिजर्वेशन लागू कर दिया गया है ? चुनाव के पहले इसे लागू करने की बात कही गयी थी । क्या गुजरात में पिछड़ा वर्ग का रिजर्वेशन लागू कर दिया गया है ? आन्ध्र में तो रामाराव की सरकार ने किया है । कर्नाटक में भी किया गया है । मध्य प्रदेश की सरकार के बाबू अर्जुन सिंह ने तुरन्त चुनाव के बाद यह वापस ले लिया । कितनी वेशर्ष बात है सरकार के लिये । मैं यह भी कहना चाहता हूँ कि गुजरात के माधव सिंह सोलंकी

साहब ने भी कहा था । उन्होंने भी वोट लेने के बाद वापस ले लिया । इसकी ओट लेने के बाद उन पर दबाव पड़ा । श्री माधव सिंह सोलंकी इसके लिए लड़े और आगे उनको मौका मिलेगा तो वे रिजर्वेशन करेंगे । लेकिन ये दिल्ली के महाराजा लोग जो दिल्ली की गद्दी पर बैठे हुये हैं, ये क्या करते हैं, यह सब को मालूम है । अन्त में उनको मजबूर होना पड़ा । वह दिन दूर नहीं जब श्री माधव सिंह सोलंकी जी बगावत का झंडा लेकर आगे जायेंगे और हम लोग उस दिन का इंतजार कर रहे हैं कि वह दिन आये और हम लोग मिल करके इस दिल्ली की हुकूमत को उखाड़ें ।

दूसरी एक अन्य महत्वपूर्ण बात की ओर मैं आपका ध्यान खींचना चाहता हूँ । भारत की न्यायपालिका के ऊपर इस देश के जनतंत्र का भविष्य टिका हुआ है । इस देश में एकजीक्यूटिव है । पार्लियामेंट का चुनाव होकर लोग एकजीक्यूटिव में बैठे हुये हैं । लेकिन अज जिस तरह के लोग एकजीक्यूटिव में बैठे हुये हैं उनमें जितना भ्रष्टाचार हो गया है उस सब को देखकर जनता का विश्वास उन पर से उठ गया है । लेकिन फिर भी हमारी जो न्यायपालिका है उस पर विश्वास बचा हुआ है । उनको विश्वास है कि यही न्यायपालिका शायद कुछ कर दे । लेकिन हमारी न्यायपालिका के चुनाव का भी प्रावधान है । 124 धारा सुप्रीम कोर्ट के जजेज के लिए है और 217 धारा हाई कोर्ट के जजेज के लिए हैं और 333(ए) जिला जजों के लिए है । जो लोग*

जिनकी सभा में पहुँच है, वे उसको पा जाते हैं । हमने यह देखा है कि

*... (व्यवधान)

ठाकुर जगत पाल सिंह (मध्य प्रदेश) : श्रीमन् मेरा पाइन्ट आफ आर्डर है । ये ऐसा नहीं कह सकते हैं... (व्यवधान)

श्री राम अवधेश सिंह : उपसभाध्यक्ष महोदय, मैं कह रहा था कि 124 और 217 धाराएं ऐसी हैं जिनके अन्तर्गत*

*... (व्यवधान)

THAKUR JAGATPAL SINGH: Sir, on a point of order. He cannot say this. It is an aspersion on the judiciary. (Interruptions).

श्री राम अवधेश सिंह : मुझ को जानकारी है, इसलिए कह रहा हूँ। उदाहरण दे सकता हूँ।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You conclude now.

SHRI CHIMANBHAI MEHTA (Gujarat): Sir, he is casting aspersions on the judiciary.

श्री राम अवधेश सिंह : आपको जानकारी नहीं है। जो लोग*

*... (व्यवधान)

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : आपके 6 मिनट थे। आप 12 मिनट तक बोल चुके हैं। अब आप समाप्त कीजिये।

Are you going to answer the interruptions?

श्री राम अवधेश सिंह : उन्होंने मेरा जो वक्त लिया है उसको भी आप देख लीजिये। चार मिनट तो उन्होंने ले लिये हैं।

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): Sir, this is something which cannot go on record. It is an aspersion on the High Court and the Supreme Court Judges.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Singh, you conclude now.

SHRI B. K. GADHVI: Sir, it cannot go on record.

SHRI CHIMANBHAI MEHTA: Mr. Vice-Chairman, please allow me. Let him continue; I do not mind. But, Sir, two Members and also the Minister have pointed out that he is casting aspersions on the judiciary. Those words, after your persual, should be expunged.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): After I look into the records, I will see what should be done.

श्री राम अवधेश सिंह : श्रीमान्, मेरा कहना यह है कि इन प्रावधानों का दुरुपयोग सत्ताधारी पार्टी करती है। मैं यह भी कहना चाहता हूँ कि सारे देश में आज तक करीब 380 जजेज हाई कोर्ट्स में हैं। उनमें एक भी जज आदिव सी नहीं है। इस देश की 37-38 सालों की आजादी में एक भी आदिव सी जज नियुक्त नहीं किया गया है। चार जज हरिजन जरूर हैं और 12 पिछड़े वर्गों के हैं। पांच महिला जज हैं। व सारे आंकड़े बताते हैं कि आप 37-38 सालों में भी आदिव सियों को जज नहीं बना सके हैं। आपको उनको भी जुडिशियरी में हिस्सा देना चाहिए था। यहाँ हरिजन हैं आदिवासि हैं या पिछड़े वर्ग के लोग हैं उनको आपने कितना हिस्सा दिया है मिनिस्ट्र में, आप जरा यह बतलाइये। 3 प्रतिशत ब्रह्मण लोग हैं लेकिन आधे, 50 प्रतिशत मिनिस्ट्र व बने बैठे हैं और आदिवासी और हरिजनों को मिलाकर 24 प्रतिशत मिनिस्ट्र में है। कितना कोटा आपने दिया है। आपने ये सारा चार्ज इस ढंग से कर रखा है कि... (व्यवधान घंटा)

दो मिनट का समय लूंगा।

क्षेत्रीय विषमता के बारे में मैं कहना चाहूंगा। किस तरह से क्षेत्रीय विषमता चल रहा है यह आप भला भांति जानते हैं। बिहार में कराब कराब 54 फांसदो खनिज पदार्थ मिलते हैं और वहाँ जो माल पैदा होता है हम लोग पिछले दिनों इस बात का बहस कर रहे थे कि

[श्री राम अवधेश सिंह]

एक ब्राइजेशन शब्द सुनने में बहुत अच्छा लगता है। जितने में लोहा बोजारों में मिलेगा उतने ही पैसे में हरियाणा में मिलेगा, उतने पैसे में पंजाब में मिलेगा। यह सुनने में कितना अच्छा लगता है। पंजाब और हरियाणा में लोहा पैदा नहीं होता लेकिन जो लोहा बोजारों में पैदा होता है, हरियाणा और पंजाब वाले उस लोहे से पाइप बनाते हैं, ट्रैक्टर बनाते हैं मशीनें बनाते हैं और फिर 40 प्रतिशत ज्यादा कामकाज में वह बिहार में बिनाया है। बिहार आज उस तरह का कारखाना बना हुई है, उस तरह का उपनिवेश बना हुआ है जिसे तरह से ब्रिटिश इंडिया में भारत उपनिवेश बना हुआ था। यहाँ से कच्चा-माल यहाँ जाता था और वहाँ उस से पक्काकाल बनाकर यहाँ भेजा जाता था। आज बिहार उस तरह का एक उपनिवेश बना हुआ है। इस उपनिवेशवाद को बंद करो। अगर आपने इस उपनिवेशवाद को बंद नहीं किया तो मैं जाँच से कहना चाहता हूँ कि वह दिन दूर नहीं है जब हम लोग कोयला देना बंद कर देंगे, लोहा भेजना बंद कर देंगे, गाड़ियाँ चलाना बंद कर देंगे। आज बिहार को लूटा जा रहा है। जहाँ प्रति व्यक्ति आय 1378 रुपये है और हरियाणा का कितनी है? 3600 रुपये से ज्यादा और पंजाब का कितना है? 4896 रुपये? आप यहाँ से लोहा कोयला मैंगनीज लोहा सबान बनाते हैं और उससे आमदना करते हैं और हम लोग भूखे रहते हैं और फिर कहते हैं कि बिहार वाले पिछड़े हैं (समय की घंटी) मैं पिछड़े इलाकों के बारे में बोल रहा हूँ (समय की घंटी)

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : नहीं नहीं आपने बहुत ज्यादा बोल दिया है।

श्री राम अवधेश सिंह : दो मिनट।

मैं केन्द्रीय सरकार को जो पब्लिक अंडरटेकिंग्स हैं, उनके बारे में कहना चाहता हूँ। उनमें बहुत चोरियाँ होती हैं,

भयानक चोरियाँ होती हैं मैं कहना चाहता हूँ कि 5 हजार करोड़ रुपये सालाना सारे पब्लिक अंडरटेकिंग्स में चोरा होता है। मिनिस्ट्री लेवल से लेकर डाइरेक्टर, मैनेजिंग डाइरेक्टर और चेयरमैन से लेकर नाचे के वाच एंड वार्ड तक सब मिले हुए होते हैं। मैं चाहता हूँ कि सरकार का जो पब्लिक अंडरटेकिंग्स कमेटी है, पब्लिक एंजुअन्ट्स कमेटी है या और भी छोटी छोटी पालियामेंटरी कमेटी बनाई जाय और उन चोरियों के बारे में जांच का जाय। केवल बोजारों में ही प्रति दिन 30 लाख रुपये से लेकर 50 लाख रुपये तक का चोरा होता है। मैं चेतावनी के साथ कहना चाहता हूँ कि बोजारों में, हटिया में ये तमाम चोरियाँ होती हैं और यदि आप पब्लिक अंडरटेकिंग्स का चोरियाँ नहीं रखेंगे तो आप देश को आगे नहीं ले जा सकते हैं क्योंकि 55 फासदी से ज्यादा प्लान आउट ले का पैसा इन पब्लिक अंडरटेकिंग्स में खर्च होता है और देश का जो इतना पैसा खर्च होता है वह चोरियों में निकल जाता है इसका अगर आप नहीं रोकेंगे तो देश कंथाल हो जायेगा और जनता पूरा तरह से टूट जायेगा। सरकार से मैं कैटेगरीकल असल चाहता हूँ कि जो जवाब आये तो मंत्री महोदय बतायें कि चोरियों का रोकने के लिए वे क्या करेंगे? पब्लिक अंडरटेकिंग्स के जो...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Whatever the honourable Member has said about the persons who cannot defend themselves here will be expunged from the record.

The house now stands adjourned till 11-00 A.M. tomorrow.

The House then adjourned at ten minutes past six of the clock, till eleven of the clock, on Wednesday, the 14th August, 1986.

*Expunged as ordered by the Chair.